

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2463**

**TO BE ANSWERED ON THE AUGUST 8<sup>TH</sup>, 2018/SHRAVANA 17, 1940 (SAKA)**

**INCREASING NUMBER OF UNDERTRIAL PRISONERS IN JAILS**

**2463. SHRI SURENDRA SINGH NAGAR:**

**Will the Minister of HOME AFFAIRS be pleased to state :**

**(a) whether it is a fact that the number of undertrial prisoners in Indian jails has immensely increased due to delay in hearing of cases;**

**(b) if so, the reasons therefor; and**

**(c) if not, the ratio of number of prisoners in Indian jails and the capacity of jails?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): As per the latest information available with National Crime Records Bureau (NCRB), 2,82,879, 2,82,076 and 2,93,058 undertrial prisoners were lodged in various jails of the country at the end of year 2014, 2015 and 2016 respectively. Delay in hearing of cases may be one of the factors which may contribute to the number of undertrial prisoners in jails.**

**(c): NCRB has informed that as on 31.12.2016, as against the total capacity of 3,80,876 inmates, 4,33,003 inmates were lodged in various jails of the country.**

**\*\*\*\*\***